

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2688

ANSWERED ON:12.03.2010

VIOLATION OF MCI NORMS

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the mechanism established by the Medical Council of India (MCI) to ensure compliance of its norms by medical colleges in the country;
- (b) whether complaints have been received against some medical colleges for their involvement in various kinds of irregularities and fraudulent activities;
- (c) if so, the details thereof during the last three years and the current year,State /UT-wise and the action taken by MCI against these colleges and officials found guilty;
- (d) whether MCI has recently issued show cause notices to some medical colleges for failing adhere to its norms;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the steps taken by the Government to derecognise such colleges without affecting the future of the students?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a): Medical Council of India (MCI) carries out inspection of medical colleges as per the provisions of Indian Medical Council Act, 1956 and Regulations made thereunder to ensure compliance of its norms.

(b) & (c): On the complaint against the medical colleges, MCI conducts inspection of the colleges to verify the facilities there and sends its report to the Central government for necessary action. As per information provided by MCI, 13 complaints have been received against some medical colleges between 2008 and 2010. The details of complaints received, State-wise, are as under:

Sl. No. Name of the State Number of complaints

1. Andhra Pradesh 3

2. Rajasthan 1

3. Punjab 2

4. Madhya Pradesh 5

5. Pondicherry 1

6. Uttar Pradesh 1

7. Tamil Nadu 2

(d) to (f): In view of the gross deficiencies noted by MCI during periodic inspections, MCI has issued show cause notices to 14 medical colleges and sought the compliance report. On receiving the compliance report from college authorities, MCI verifies the compliance report and submits its report/recommendations to the Central Government for appropriate decision.